

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1574  
ANSWERED ON:29.11.2000  
POST BASED ROSTERS  
RAMESH CHANDAPPA JIGAJINAGI

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the DOPT has introduced `Post Based Rosters` in place of `Vacancy Based Rosters` for implementing reserving system w.e.f. 02-07-1997;
- (b) if so, reasons for the same;
- (c) whether while introducing `Post Based Rosters` in place of `Vacancy Based Rosters` the process of identifying excesses/shortages if any in Class I, II, III and IV category of services under the Ministry of Health and all the Autonomous/Statutory Organizations, Attached/Subordinate Officers and Public Sector Undertakings was undertaken as prescribed under para (5) of the DOPT O.M. No. 36012/2/96-Estt. (Res.) dt. 02-07-1997;
- (d) if so, details of excesses/shortages found in all the above category of services as on 02-07-1997; and
- (e) the reasons of `Post Based Rosters` introduced in place of `Vacancy Based Rosters` without completing the process of identifying excesses/shortages, if any, as prescribed under the above referred O.M.?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

- (a) & (b) The earlier `Vacancy Based Rosters` were replaced by `Post Based Rosters` w.e.f. 02.07.1997 in pursuance of the Supreme Court judgement in the R.K. Sabharwal Vs. State of Punjab read with the judgement in the case of J.C. Mallick Vs. Union of India.
- (c) to (e) The requisite information is being collected and shall be laid on the Table of the House.